IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 19
(IB)-77(PB)/2018

IN THE MATTER OF:

Asset Reconstruction Co. (India) Limited .... Petitioner/Applicant
Vs.
Rustogi Impex Pvt. Ltd. .... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 11.07.2024

CORAM:
JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:
For the Applicant : Mr. Kunal Godhwani, Adv. In IA-4895/2023
For the Respondent :

ORDER

IA-4895/2023

Ld. Counsel Mr. Kunal Godhwani appeared on behalf of the Applicant.

At request, list the matter for a physical hearing **on 12.09.2024**.

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Vinod Arora – 11.07.2024